

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

IA 999/2021 In C.P.(IB)1385/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD. V/s**
RELIANCE INFRA TEL LTD.

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 999/2021 -

1. Adv. Suhail Mhasuadkar, Advocat a/w Ms. Sneha Phene, Advocate i/b M. V. Kini Law Firm appeared for the Applicant.
2. Ms. Kriti Kalyani, Advocate i/b Shardul Amarchand Mangaldas & Co. appeared for the RP.
3. Mr. Madhav Kanoria, Advocate a/w Ms. Surbhi Pareekh, Advocate i/b Cyril Amarchand Mangaldas appeared for the SRA.
4. Learned Counsel for the RP as well as SRA confirms that the charges for the period upto December, 2020 has been paid and thereafter for the period upto December, 2022 shall be payable by the Monitoring Committee and submits that these monies are part of the money deposited in the Escrow account, which shall be released when permission is granted.
5. Further, learned Counsel for the SRA submits that dues for that period have been deposited in Escrow account.

6. Learned Counsel for the BEST seeks time for management approval in relation to amount already reconciled and agreed with the parties.

7. List this IA on **05.06.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna